

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.350/MP/2024 along with IA Nos.101/2024 & 103/2024**

- Subject : Petition under Section 79(1)(c), 79(1)(f) of the Electricity Act, 2003 read with Regulation 41, 42, 44 of the Central Electricity Regulatory Commission (Connectivity and Generation Network Access to the Inter-State Transmission System) Regulations, 2022 and amendments thereof read with Clause 56 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking deferment of effective date of General Network Access of 100 MW; alternatively, seeking additional 100 MW GNA through intra-State transmission system of State Transmission Utility connected to the ISTS till the completion of the commissioning of the overhead line by the Petitioner.
- Petitioner : India Power Corporation Limited (IPCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **10.12.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Arijit Maitra, Advocate, IPCL  
Shri Kulamani Biswal, Advocate, IPCL  
Shri Rakesh Pandey, Advocate, IPCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Ms. Arshiya, Advocate, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Ranjeet Rajput, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner sought liberty to file a rejoinder to the Respondent, CTUIL's reply in the matter. The representative of the Respondent, CTUIL, also prayed for the opening of the e-filing portal to enable CTUIL to file/upload its reply.

2. Considering the above, the Commission permitted the Respondent, CTUIL, to file its reply within two days and the Petitioner to file its rejoinder within two weeks.

3. The Petition will be listed for hearing on **6.1.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**